

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 431/93  
TR.A.NO. \_\_\_\_\_

199 \_\_\_\_\_

DATE OF DECISION 6-9-93

**Omprakash Dhore**

Applicant(s)

Versus

**U.O.I**

Respondent(s)

1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

MEMBER

*[Signature]*  
VICE CHAIRMAN

M

mbm

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A.208/93, O.A.431/93, & O.A.445/93

- |                               |                               |
|-------------------------------|-------------------------------|
| 1. Ku.Puspa Vithalrao Satokar | .. Applicant in<br>O.A.208/93 |
| 2. Shri Omprakash Dhore       | .. Applicant in<br>O.A.431/93 |
| 3. Ku.Sadhana Vishwas Tumbade | .. Applicant in<br>O.A.445/93 |

-versus-

- |  |  |
|--|--|
| 1. Union of India<br>through<br>Secretary,<br>Ministry of Information &<br>Broadcasting,<br>Parliament Street,<br>New Delhi. |  |
| 2. Director General,<br>Doordarshan,<br>Mandi House,<br>New Delhi.   |  |
| 3. Station Director,<br>Doordarshan Kendra,<br>Nagpur.   | .. Respondents<br>in all the<br>above OAs. |

Coram: Hon'ble Shri Justice M.S.Deshpande  
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

- |   |  |
|---|--|
| 1. Mr.M.M.Sudame<br>Advocate for the<br>Applicants. |  |
| 2. Mrs.Naik<br>Counsel for the<br>Respondents.      |  |

ORAL JUDGMENT: Date: 6-9-1993  
[Per M.S.Deshpande, Vice-Chairman]

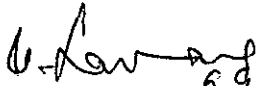
The only direction that we need  
to make in the present case is on the lines  
given in the judgment of this Bench of the  
Tribunal dt.22-1-93 in O.A.1294/92.

2. Mrs.Naik, learned counsel for the  
respondents, made a statement before us that

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if the applicant is found eligible to be appointed in terms of the scheme formulated in pursuance of the judgment of the Principal Bench in O.A.Nos.563/86, 977/86, 2514/89 and 896/88 dt. 14/2/92 as well as guidelines issued by the Director General of Doordarshan <sup>his</sup> ~~these~~ services will be regularised subject to availability of corresponding vacancies.

3. We direct the respondents to consider the eligibility of the applicants in terms of scheme so formulated and count the number of days in accordance with para 14 of the said judgment. Direction accordingly. Application is disposed of with above direction.

  
(USHA SAVARA)  
M(A)

  
(M.S.DESHPANDE)  
V.C.

M